

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.418**  
**CP/181/ND/2023**

**IN THE MATTER OF:**

Kaushalya Logistics Limited

...

Applicant

**under Section 131(1)**

**Order delivered on 23.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant  
For the RD

: Ms. Gunjan Mittal, Adv.

: Mr. Aakash Sharma, Ms. Jyoti Khurana, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present and Ld. Counsel for the ROC is present. Ld. Counsel for the Applicant is directed to serve a copy of the application on the Counsel for the ROC. No representation on behalf of Income Tax Department. Let report of ROC as well as Income Tax Department be filed within ten days. List the matter on **04.06.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**